

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.761 /2016

DATED THIS THE 9th DAY OF MARCH 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI PK.PRADHAN MEMBER(A)

1.Lakshmana,  
S/o Late Marappa,  
Aged about 33 years,  
Working as Muti Tasking Force (MTS),  
Indian Audit and Accounts Department,  
O/o The Principal Accountant General in  
Karnataka, (A&E), Park House Road,  
Bangalore-560 001

2.Somashekar.I,  
Aged about 33 years,  
Working as Muti Tasking Force (MTS),  
Indian Audit and Accounts Department,  
O/o The Principal Accountant General in  
Karnataka, (A&E),  
Park House Road,  
Bangalore-560 001

3.Vinay.N,  
S/o Narasimha Murthy.R,  
Aged about 29 years,  
Working as Muti Tasking Force (MTS),  
Indian Audit and Accounts Department,  
O/o The Principal Accountant General in  
Karnataka, (A&E),  
Park House Road,  
Bangalore-560 001.

..Applicants

(By M/S Subbarao & Co)

vs.

1.The Comptroller & Auditor General of India  
Pocket.9, Deen Dayal Upadhyay Marg

New Delhi. 110 124.

2.The Principal Accountant General in  
Karnataka, (A&E),  
Park House Road,  
Bangalore-560 001.

3.The Deputy Accountant General,  
O/o The Principal Accountant General in  
Karnataka, (A&E),  
Park House Road,  
Bangalore-560 001.

....Respondents

(By Shri M. V. Rao, Senior Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard . Apparently the University vide their communication No.KSOU.Dean(AC)/2016-17 dated 8.3.2017 had clarified that the University was recognized by Distance Education Council from 2008 to April 2013. Thereafter they are trying for getting recognition and its process is under consideration of University Grants Commission. Apparently till now they have not got recognition.

2. Unfortunately for the applicants , they had joined the course in July 2014, a period on which the University had no recognition. Therefore, without recognition from the University Grants Commission, the educational enhancement obtained by the applicants have no value.

Therefore, there is no merit in the OA. OA is dismissed. No order as to costs.

3. Therefore, the applicants will now be reverted back to original scale.

(PK.PRADHAN)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER(J)

bk.